

[MR. DEPUTY SPEAKER *in the Chair*]

[*Translation*]

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): Mr. Deputy Speaker, Sir, resignation of Shri Surkhram for this scam of Rs. 65,000 crore. Such a huge scam of national property.....(*Interruptions*)

[*English*]

MR. DEPUTY-SPEAKER: Shri Devendra Prasad Yava, please hear me. That is over. Now, we take up Papers to be laid on the Table. Shri Ghulam Nabi Azad.

15.34 hrs

PAPER LAID ON THE TABLE

Annual Report of the Commission of Railway Safety for 1993-94 under the Railway Act, 1989 etc.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): Sir, on behalf of Shri Ghulam Nabi Azad, I beg to lay on the Table--

- (1) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1993-94, under section 10 of the Railway Act, 1989.

[Placed in the Library, *See* No. LT 8414/95]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1994-95.
 - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1994-95, alongwith AuditedAccounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, *See* No LT 8415/95]

Annual Report and Review by the Government of the Working of the Export Promotion Council for Handicrafts, New Delhi for 1994-95

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): Sir, on behalf of Shri Kamal Nath, I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 1994-95.

[Placed in Library. *See* No. LT 8416/95]

Notifications under (Export Quality Control and Inspection) Act, 1963 etc.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): Sir, on behalf of Shri P. Chidambaram, I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act 1963:—
 - (i) The Export Inspection Council Contributory Provident Fund (Amendment) Rules, 1995 published in Notification No.S.O. 2064 in Gazette of India dated the 14th July, 1995.
 - (ii) The Export of Fresh, Frozen and Processed Fish and Fishery Products (Quality Control and Inspection and Monitoring) Rules, 1995 published in Notification No. S.O. 730 (E) in Gazette of India dated the 21st August, 1995.
 - (iii) The Export of Processed Meat Products

(Quality Control and Inspection) Rules, 1995 published in Notification No. S.O.2681 in Gazette of India dated the 7th October, 1995.

[Placed in the Library See No. LT 8417/95]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1993—94.

(ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library See No. LT8418-95]

(b) (i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Bombay, for the year 1994-95.

(ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (2) above.

[Placed in the Library, See No. LT 8419/95]

(4) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the MMTCLimited and the Ministry of Commerce, for the year 1995-96.

[Placed in the Library, See No. LT 8420/95]

(ii) Memorandum of Understanding between the Projects and Equipment Corporation of India Limited and the Ministry of Commerce for the year 1995-96.

[Placed in the Library, See No. LT 8421/95]

(iii) Memorandum of Understanding between the Export Credit Guarantee Corporation of India Limited and the Ministry of Commerce for the year 1995-96.

[Placed in the Library, See No. LT 8422/95].

Notifications Under Section 38 of the Central Excise and Salt Act, 1944 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIM.V.CHANDRASHEKHARA MURTHY): Sir, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

(i) G.S.R. 529 (E) published in Gazette of India dated the 4th July, 1995 together with an explanatory memorandum regarding exemption to all goods donated or purchased out of cash donations, for the relief and rehabilitation of the people affected by the earthquake in the States from the whole of the duty of excise leviable thereon subject to certain conditions.

(ii) G.S.R. 563 (E) published in Gazette of India dated the 26th July, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 30/88-CE, dated the 1st March, 1988, so as to replace Drugs (Price Control) Order, 1987' by 'Drugs (Price Control) Order, 1995'.

(iii) G.S.R. 569 (E) published in Gazette of India dated the 1st August, 1995 together with an explanatory memorandum seeking to provide full exemption from excise duty to cotton waste when the same is cleared from a unit in free trade zone or from a 100 per cent export oriented undertaking.

(iv) G.S.R. 589 (E) published in Gazette of India dated the 11th August, 1995 together with an explanatory memorandum seeking to exempt processed embroidery from the whole of the basic excise duty.

(v) G.S.R. 590 (E) published in Gazette of India dated the 11th August, 1995 together with an

- explanatory memorandum fixing the rate of duty of Rs. thirty per metre length of the machines per shift, for embroidery machines utilised for manufacturing embroidery in the piece, in strips, or in motifs on a base of cotton, man-made silk or woollen fabrics.
- (vi) G.S.R. 601 (E) published in Gazette of India dated the 28th August, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 82/92-CE, dated 27th August, 1992.
- (vii) G.S.R. 602 (E) published in Gazette of India dated the 28th August, 1995 together with an explanatory memorandum regarding exemption to goods when supplied to the United Nations or an international organisation for their official use or supplied to the projects financed by the said United Nations or an international organisation and approved by the Government of India from the whole of the basic and additional duties of excise leviable thereon.
- (viii) G.S.R. 608 (E) published in Gazette of India dated the 31st August, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 60/88-CE, dated the 1st March, 1988.
- (ix) G.S.R. 609 (E) published in Gazette of India dated the 31st August, 1995 together with an explanatory memorandum regarding exemption to polyester filament yarn, dyed, printed, bleached or mercerised from the whole of the duty of excise leviable thereon, subject to certain conditions.
- (x) G.S.R. 617 (E) published in Gazette of India dated the 6th September, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 15/94-CE, dated the 1st March, 1994.
- (xi) G.S.R. 714 (E) published in Gazette of India dated the 3rd November, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 35/95-CE, dated the 16th March, 1995.
- (xii) The Central Excise (Twelfth Amendment) Rules, 1995 published in Notification No. G.S.R. 591 (E) in Gazette of India dated the 16th August, 1995, together with an explanatory memorandum.
- (xiii) G.S.R. 639 (E) published in Gazette of India dated the 15th September 1995 together with an explanatory memorandum making certain amendments to Notification No. 23/95-CE, dated the 30th May, 1995.
- (xiv) The Adhoc Exemption Order No. 28/95-CX dated the 21st June, 1995 together with an explanatory memorandum seeking to exempt the duties of excise on the paper used for calendars and telephone/address books etc. and procured by Child Relief and You DDA Slum Wing (Barat Ghar) Bapu Park, Kotla Mubarakpur, New Delhi.
- (xv) The Adhoc Exemption Order No. 33/14/95-CX dated the 31st July, 1995 together with an explanatory memorandum regarding exemption to 'Mobile Viklang Sahayata Van' from the duties of excise being purchased by Delhi Bharat Vikas, New Delhi.
- [Placed in the Library. See No. LT 8423/95]
2. A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:-
- (i) S.O. 2518 published in Gazette of India dated the 23rd September, 1995, regarding exemption to "The Victoria Technical Institute, Madras" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1933-94 and 1994-95 subject to certain conditions
- (ii) S.O. 2519 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Servants of the People Society, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 and 1992-93 subject to certain conditions.
- (iii) S.O. 2520 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The SOS Children's Village of

- India, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1994-95 subject to certain conditions.
- (iv) S.O. 2521 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Shree Nasik Panchavati Panjrapole, Nasik" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 and 1994-95 subject to certain conditions.
- (v) S.O. 2522 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "Navajivan Trust, Ahmedabad" under section 10 (23C) of the Income-tax, 1961 for the period covered by the assessment years 1994-95 subject to certain conditions.
- (vi) S.O. 2523 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Shri Ram Chandra Mission, Uttar Pradesh" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 and 1994-95 subject to certain conditions.
- (vii) S.O. 2525 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "the Indian Institute of Foreign Trade, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 and 1994-95 subject to certain conditions.
- (viii) S.O. 2526 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The West Zone Cultural Centre, Udaipur" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 and 1994-95 subject to certain conditions.
- (ix) S.O. 2527 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Asiatic Society of Bombay" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 and 1994-95 subject to certain conditions.
- (x) S.O. 2528 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Rashtriya Gramin Vikas Nidhi, Guwahati" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 subject to certain conditions.
- (xi) S.O. 2529 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Punjab Istri Sabha Relief Trust, Punjab" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 subject to certain conditions.
- (xii) S.O. 2530 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Maharashtra State Bharat Scouts & Guides, Bombay" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 subject to certain conditions.
- (xiii) S.O. 2531 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Ramakrishna Vivekananda Mission, Barrackpore, West Bengal" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 1993-94 and 1994-95 subject to certain conditions.
- (xiv) S.O. 2532 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Bengal Social Service League, Calcutta" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93, 1993-94 and 1994-95 subject to certain conditions.
- (xv) S.O. 2533 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Krishna Gopal Ayurvedic Dharmarth Aushdhalaya Trust, Ajmer" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91, 1991-92 and 1992-93 subject to certain conditions.

- (xvi) S.O. 2534 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Press Trust of India Limited, Fort, Bombay" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 and 1993-94 subject to certain conditions.
- (xvii) S.O. 2535 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Ramana Maharshi Centre for Learning, Bangalore" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1996-97, 1997-98 and 1998-99 subject to certain conditions.
- (xviii) S.O. 2536 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Indian Council for Research on International Economic Relation, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96 and 1997-98 subject to certain conditions.
- (xix) S.O. 2537 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Tibetan Homes Foundation Bureau of His Holiness The Dalai Lama, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years, 1995-96, 1996-97 and 1997-98 subject to certain conditions.
- (xx) S.O. 2538 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Rajiv Gandhi Foundation (General Fund) New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96, 1996-97 and 1997-98 subject to certain conditions.
- (xxi) S.O. 2539 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The German Leprosy Relief Association Rehabilitation Fund, Madras" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 and 1994-95 subject to certain conditions.
- (xxii) S.O. 2540 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Dayanand Anglo-Vedic College Trust and Management Society, New Delhi" under section 10 (23C) of the income-tax Act, 1961 for the period covered by the assessment years 1993-94 and 1995-96 subject to certain conditions.
- (xxiii) S.O. 2541 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Swaminarayan Aksharpath, Shahibaug, Ahmedabad" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1993-94, 1994-95 and 1995-96 subject to certain conditions.
- (xxiv) S.O. 2542 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Bharat Scouts and Guides, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxv) S.O. 2543 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Bharat Scouts & Guides, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 and 1991-92 subject to certain conditions.
- (xxvi) S.O. 2544 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Madhya Pradesh Mahila Kalyan Samiti, Govindpura, Bhopal" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1996-97 and 1998-99 subject to certain conditions.
- (xxvii) S.O. 2545 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Asian Institute of Transport Development, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the Assessment years 1996-97 and 1998-99 subject to certain conditions.
- (xxviii) S.O. 2547 published in Gazette of India dated

- the 23rd September, 1995 regarding exemption to "The Shri Ramachandra Mission, Uttar Pradesh" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995 and 1996 subject to certain conditions.
- (xxix) S.O. 2548 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Jawaharlal Nehru Memorial Fund, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1996-97 and 98-99 subject to certain conditions.
- (xxx) S.O. 2549 Published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The West Bengal Council for Child Welfare, Calcutta" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 and 1996-97 subject to certain conditions.
- (xxxi) S.O. 2550 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Sri Aurobindo Society, Calcutta" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96 and 1997-98 subject to certain conditions.
- (xxxii) S.O. 2551 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The SOS Children's Village of India, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96 and 1996-97 subject to certain conditions.
- (xxxiii) S.O. 2553 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Shri Anandpur Trust, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 and 1995-96 subject to certain conditions.
- (xxxiv) S.O. 2554 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The India Trade Promotion Organisation, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96 and 1997-98 subject to certain conditions.
- (xxxv) S.O. 2555 published in Gazette of India dated the 23rd September, 1995 regarding exemption to "The Maharashtra Gandhi Smarak Nidhi, Pune" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 and 1996-97 subject to certain conditions.
- (xxxvi) The Income-tax (Seventh Amendment) Rules, 1995 published in Notification No. S.O. 612 (E) in Gazette of India dated the 5th July, 1995.
- (xxxvii) The Income-tax (Eighth Amendment) Rules, 1995 published in Notification No. S.O. 617 (E) in Gazette of India dated the 7th July, 1995.
- (xxxviii) The Income-tax (Fifteenth Amendment) Rules, 1995 published in Notification No. S.O. 671 (E) in Gazette of India dated the 27th July, 1995.
- [Placed in the Library, See No. LT. 8424/95]
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R. 568 (E) published in Gazette of India dated the 1st August, 1995 together with an explanatory memorandum making certain amendments in the Notification Nos. 229/88-Cus. and 152/94-Cus. dated the 1st August, 1988 and the 13th July, 1994 respectively.
- (ii) G.S.R. 581 (E) published in Gazette of India dated the 7th August, 1995 together with an explanatory memorandum seeking to make woven fabrics liable to additional duty at rates determined by the Fabrics (Additional Duty) Rules, 1995.
- (iii) The Fabrics (Additional Duty) Rules, 1995 published in Notification No. G.S.R. 582 (E) in Gazette of India dated the 7th August,

- 1995 together with an explanatory memorandum.
- (iv) G.S.R. 583 (E) published in Gazette of India dated the 7th August, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 357-Cus., dated the 2nd August, 1976.
- (v) The Additional Duty Amendment Rules, 1995 published in Notification No. G.S.R. 584 (E) published in Gazette of India dated the 7th August, 1995 together with an explanatory memorandum.
- (vi) G.S.R. 587 (E) published in Gazette of India dated the 9th August, 1995 together with an explanatory memorandum seeking to extend the full exemption from Customs duty on Typhoid Vaccines in all forms.
- (vii) G.S.R. 593 (E) published in Gazette of India dated the 21st August, 1995 together with an explanatory memorandum regarding exemption to machinery, instruments, tools, including accessories of such machinery, instruments and tools required for setting up of indigenous manufacturing facilities in the ordnance factories for the manufacture of armaments, when imported into India by the ordnance Factory Board, Calcutta, from the whole of the basic and additional duties of customs leviable thereon.
- (viii) G.S.R. 596 (E) published in Gazette of India dated the 24th August, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 93/95-Cus. dated the 18th May, 1995.
- (ix) G.S.R. 603 (E) published in Gazette of India dated the 28th August, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 146/94-Cus., dated the 13th July, 1994.
- (x) G.S.R. 607 (E) published in Gazette of India dated the 31st August, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 39/94-Cus., dated the 1st March, 1994.
- (xi) G.S.R. 614 (E) published in Gazette of India dated the 4th September, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 155/94-Cus., dated the 13th July, 1994.
- (xii) G.S.R. 615 (E) published in Gazette of India dated the 4th September, 1995 together with an explanatory memorandum regarding exemption to plant, machinery, equipments, spares, when imported by or on behalf of the Reserve Bank of India for expansion and modernisation of Currency Note Press at Nasik and Bank Note Press at Dewas from the whole of the basic and additional duties of customs leviable thereon.
- (xiii) G.S.R. 627 (E) published in Gazette of India dated the 8th September, 1995 together with an explanatory memorandum extending the validity of Notification No. 177/90-Cus., dated the 31st May, 1990 upto the 31st December, 2000.
- (xiv) G.S.R. 638 (E) published in Gazette of India dated the 15th September, 1995 together with an explanatory memorandum extending the validity of Notification No. 73/94-Cus., dated the 1st March, 1994 upto the 21st March, 1996.
- (xv) G.S.R. 666 (E) published in Gazette of India dated the 26th September, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 257/92-Cus., dated the 12th August, 1992.
- (xvi) A copy of the Ad hoc Exemption Order No. 1258/95 dated the 21st September, 1995 together with an explanatory memorandum prescribing the basic customs duty of 20 cent ad valorem on 55000 (fifty five thousand metric tonnes of vegetable oils, edible grade in loose form to be imported by National Development Board on or before the 30th October, 1995 so as to augment availability of the edible oil at reasonable price.

[Placed in Library, See No. LT 8425/95]

- (4) A copy of each of the following Notifications (Hindi)

English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.-

- (i) The Life Insurance Corporation of India (employees) Pension Rules, 1995 published in Notification No. G.S.R. 525 (E) in Gazette of India dated the 28th June, 1995.
- (ii) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 1995 published in Notification No. G.S.R. 595 (E) in Gazette of India dated the 30th June, 1995.
- (iii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1995 published in Notification No. G.S.R. 596 (E) in Gazette of India dated the 30th June, 1995.
- (iv) The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1995 published in Notification No. G.S.R. 597 (E) in Gazette of India dated the 30th June, 1995.
- (v) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) (Second Amendment) Rules, 1995 published in Notification No. G.S.R. 669 (E) in Gazette of India dated the 27th September, 1995.

[Placed in Library, See No. LT 8426/95]

5) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972:-

- (i) The General Insurance (Employees) Pension Scheme, 1995 published in Notification No. S.O. 585 (E) in Gazette of India dated the 28th June, 1995.
- (ii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Amendment Scheme, 1995 published in Notification No. S.O. 592 (E) in Gazette of India dated the 30th June, 1995.

- (iii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Development Staff) Amendment Scheme, 1995 published in Notification No. S.O. 593 (E) in Gazette of India dated the 30th June, 1995.
- (iv) The General Insurance (Rationalisation and Revision of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1995 published in Notification No. S.O. 594 (E) in Gazette of Indian dated the 30th June, 1995 .

[Placed in the Library, See. No. LT 8427/95]

6) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1995 together with Auditor's Report thereon:-

- (i) Ratlam Mandsaur Kshetriya Gramin Bank, Mandsaur (M.P.)

[Placed in the Library. See No. LT 8428/95]

- (ii) Rajgarh Sehore Kshetriya Gramin Bank, Sehore (M.P.)

[Placed in the Library. See No. LT 8429/95]

- (iii) Patliputra Gramin Bank, Patna (Bihar)

[Placed in the Library. See No. LT 8430/95]

- (iv) Jhabura Dhar Kshetriya Gramin Bank, jhabua (M.P)

[Placed in the Library. See No. LT 8431/95]

- (v) Marathwada Gramin Bank Nanded (Maharashtra)

[Placed in the Library. See No. LT 8432/95]

- (vi) Kakathiya Grameena Bank, Warangal (A.P.)

[Placed in the Library. See No. LT 8433/95]

- (vii) Pithoragarh Kshetriya Gramin Bank, Pithoragarh (U.P)

- [Placed in the Library. See No. LT 8434/95]
- (viii) Indore Ujjain Kshetriya Gramin Bank, Ujjain (M.P.)
- [Placed in the Library. See No. LT 8435/95]
- (ix) Barabanki Gramin Bank, Barabanki (U.P.)
- [Placed in the Library. See No. LT 8436/95]
- (x) Allahabad Kshetriya Gramin Bank, Allahabad (U.P.)
- [Placed in the Library. See No. LT 8437/95]
- (xi) Chandrapur Gadchiroli Gramin Bank, Chandrapur (Maharashtra)
- [Placed in the Library. See No. LT 8438/95]
- (xii) Raigarh Kshetriya Gramin Bank, Raigarh (M.P.)
- [Placed in the Library. See No. LT 8439/95]
- (xiii) Golconda Grameena Bank, Hyderabad (A.P.)
- [Placed in the Library. See No. LT 8440/95]
- (7) A copy of the Coinage Standard Weight and Remedy of Commemorative Coins of Five Rupees (containing Copper 75 percent and Nickel 25 percent coined to commemorate the occasion of "50th Anniversary of Food and Agriculture Organisation 1945-1995") Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 512 (E) in Gazette of India dated the 20th June, 1995 under sub-section (3) of section 21 of the Coinage Act, 1906.
- [Placed in the Library. See No. LT 8441/95]
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-
- (i) The Canara Bank Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) (Amendment) Regulations, 1994 published in Notification No. IRS/1/656/95 in Gazette of India dated the 1st July, 1995.
- (ii) The Canara Bank Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) (Amendment) Regulations, 1994 published in Notification No. IRS/1/615/DRD in Gazette of India dated the 2nd September, 1995.
- (iii) The Allahabad Bank Officer Employees' Acceptance of Jobs in private Sector Concerns after Retirement (Amendment) Regulations, 1995 published in Notification No. HO/Legal/0285 dated the 15th July, 1995.
- (iv) The Andhra Bank Officer Employees' Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1995 published in Notification No. 666/20/Legal/407 in Gazette of India dated the 23rd March, 1995, together with a corrigendum thereto in Hindi version, published in Gazette of India dated the 18th September, 1995.
- [Placed in the Library. See No. LT 8442/95]
- (9) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- [Placed in the Library. See No. LT 8443/95]
- (10) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-
- (i) Report on the working and activities of the Allahabad Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
- [Placed in the Library. See No. LT 8444/95]
- (ii) Report on the working and activities of the Bank of Baroda for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
- [Placed in the Library. See No. LT 8445/95]
- (iii) Report on the working and activities of the

- Bank of India for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
- [Placed in the Library. See No. LT 8446/95]
- (iv) Report on the working and activities of the Canara Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
- [Placed in the Library. See No. LT 8447/95]
- (v) Report on the working and activities of the Punjab National Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
- [Placed in the Library. See No. LT 8448/95]
- (vi) Report on the working and activities of the Union Bank of India for the year 1994-95 alongwith Accounts and Auditors' Report thereon
- [Placed in the Library. See No. LT 8449/95]
- (vii) Report on the working and activities of the United Bank of India for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
- [Placed in the Library. See No. LT 8450/95]
- (viii) Report on the working and activities of the UCO Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
- [Placed in the Library. See No. LT 8451/95]
- (ix) Report on the working and activities of the Andhra Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
- [Placed in the Library. See No. LT 8452/95]
- (x) Report on the working and activities of the Corporation Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
- [Placed in the Library. See No. LT 8453/95]
- (xi) Report on the working and activities of the Punjab and Sind Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.
- [Placed in the Library. See No. LT 8454/95]
- (xii) Report on the working and activities of the Vijaya Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon
- [Placed in the Library. See No. LT 8455/95]
- (11) A copy of the Annual Report (Hindi and English versions) of the State Bank of Travancore for the year 1994-95, along with Accounts and Auditors' Report thereon, under sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.
- [Placed in the Library. See No. LT 8456/95]
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation for the year 1993-94, alongwith Audited Accounts, under sub-section (3) of section 38 of the State Financial Corporation Act, 1951.
- (ii) A copy of the Audit Report (Hindi and English versions) of the Accounts of Delhi Financial Corporation for the year 1993-94, under sub-section (7) of section 37 of the State Financial Corporation Act, 1951.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Financial Corporation for the year 1993-94.
- (13) Statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (11) above.
- [Placed in the Library. See No. LT 8457/95]